

ORDER NO. 17, DATED 29.1.2003.

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Applicant, who claims to be the son of the pension holder (through his second wife/widow) has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to pay him family pension benefits. This Original Application has been filed, because the Respondents did not pay any heed to the grievances of the Applicant/his mother. Although this case was filed way back on 29.12.2000; in which case, notices were directed to be issued to the Respondents on 15.1.2001. Despite adjournments granted to the Respondents on 13.7.2001, 31.8.2001, 8.10.2001, 16.11.2001, 11.12.2001, 18.1.2002, 20.2.2002, 26.4.02, 26.5.2002, 21.6.2002, 27.6.2002, 4.7.2002, 21.1.2003, and 22.1.2003 the Respondents have chosen not to file any counter in this case.

2. The Advocate for the Applicant has placed on record Annexure-3 dated 2.3.1989 (the letter of the Divisional Security Commissioner, Kharagpur; addressed to Smt. Ravada Janakiamma (the mother of the Applicant) which goes to show that a legal opinion was given in favour of payment of family pension benefits) which bears the name of the Applicant at Sl. No. 4 thereof.

3. On the above said premises, this Original Application is disposed of with direction to the Respondents to consider the grievances of the Applicant (as raised in this Original Application) and grant him the



Contd..Order dt.29.1.2003.

family pensionary benefits (as due and admissible, under the Rules governing the field) within a period of three months from the date of receipt of a copy of this order.

Send copies of this order to the respondents and free copies of this order be handed over to the counsel for both sides (Mr. S.D. Das & Mr. D.N. Mishra) who were here.

Parul

St - M. R. MOHANTY
Member (Jud)

KNM/CM.

TRUE COPY

Section Officer,
Central Administrative Tribunal,
Cuttack Bench, Cuttack.

ORDER NO. 17, DATED 29.1.2003.

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Sent copies of this order to the respondents and free copies of this order be handed over to the counsel for both sides (Mr. S.D. Das & Mr. D.N. Mishra) who were here.

M. R. Mohanty
S/— M. R. MOHANTY
Member (Full)

KNM/CM.

TRUE COPY

Section Officer,
Central Administrative Tribunal
Suttack Bench, Cuttack.

ORDER NO.17, DATED 29.1.2003.

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Parul

St. M. R. MOHANTY
Member (Full)

KNM/CM.

TRUE COPY

Section Officer,
Central Administrative Tribunal
Court-Bench, Court-Bench.

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O.A.NO.643 OF 2000

ORDER NO.17, DATED 29.1.2003.

Applicant, who claims to be the son of the pension holder (through his second wife/widow) has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to pay him family pension benefits. This Original Application has been filed; because the Respondents did not pay any heed to the grievances of the Applicant/his mother. Although this case was filed way back on 29.12.2000; in which case, notices were directed to be issued to the Respondents on 15.1.2001. Despite adjournments granted to the Respondents on 13.7.2001, 31.8.2001, 8.10.2001, 16.11.2001, 11.12.2001, 18.1.2002, 20.2.2002, 26.4.02, 26.5.2002, 21.6.2002, 27.6.2002, 4.7.2002, 21.1.2003, and 22.1.2003 the Respondents have chosen not to file any counter in this case.

2. The Advocate for the Applicant has placed on record Annexure-3 dated 2.3.1989 (the letter of the Divisional Security Commissioner, Kharagpur; addressed to Smt. Ravada Janakiamma (the mother of the Applicant) which goes to show that a legal opinion was given in favour of payment of family pension benefits) which bears the name of the Applicant at Sl.No.4 thereof.

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family pensionary benefits (as due and admissible, under the Rules governing the field) within a period of three months from the date of receipt of a copy of this order.

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S. R. Mohanty
S. R. MOHANTY
Member (Juli)

KNM/CM.

TRUE COPY

Section Officer,
Central Administrative Tribunal,
Cuttack Bench, Cuttack.

ORDER NO.17, DATED 29.1.2003.

Applicant, who claims to be the son of the pension holder (through his second wife/widow) has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to pay him family pension benefits. This Original Application has been filed, because the Respondents did not pay any heed to the grievance of the Applicant/his mother. Although this case was filed way back on 29.12.2000; in which case, notices were directed to be issued to the Respondents on 15.1.2001. Despite adjournments granted to the Respondents on 13.7.2001, 31.8.2001, 8.10.2001, 16.11.2001, 11.12.2001, 18.1.2002, 20.2.2002, 26.4.02, 26.5.2002, 21.6.2002, 27.6.2002, 4.7.2002, 21.1.2003, and 22.1.2003 the Respondents have chosen not to file any counter in this case.

2. The Advocate for the Applicant has placed on record Annexure-1 dated 2.3.1989 (the letter of the Divisional Security Commissioner, Kharagpur; addressed to Smt. Ravada Janakiamma (the mother of the Applicant) which goes to show that a legal opinion was given in favour of payment of family pension benefits) which bears the name of the Applicant at Sl.No.4 thereof.

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family pensionary benefits (as due and admissible, under the Rules governing the field) within a period of three months from the date of receipt of a copy of this order.

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L. Dauli
S/ - Mr. R. MOHANTY
Member (Full)

KNM/CM.

TRUE COPY

Section Officer,
Trial Administrative Tribunal,
Cuttack Bench, Cuttack.

O.A.NO.648 OF 2000

ORDER NO.17, DATED 29.1.2003.

Applicant, who claims to be the son of the pension holder (through his second wife/widow) has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to pay him family pension benefits. This Original Application has been filed, because the Respondents did not pay any heed to the grievances of the Applicant/his mother. Although this case was filed way back on 29.12.2000; in which case, notices were directed to be issued to the Respondents on 15.1.2001. Despite adjournments granted to the Respondents on 13.7.2001, 31.8.2001, 8.10.2001, 16.11.2001, 11.12.2001, 18.1.2002, 20.2.2002, 26.4.02, 26.5.2002, 21.6.2002, 27.6.2002, 4.7.2002, 21.1.2003, and 22.1.2003 the Respondents have chosen not to file any counter in this case.

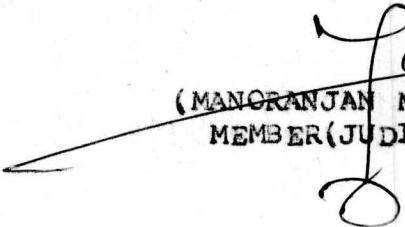
2. The Advocate for the Applicant has placed on record Annexure-3 dated 2.3.1989 (the letter of the Divisional Security Commissioner, Kharagpur; addressed to Smt. Ravada Janaki Amma (the mother of the Applicant) which goes to show that a legal opinion was given in favour of payment of family pension benefits) which bears the name of the Applicant at Sl.No.4 thereof.

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(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

KNM/CM.